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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 759/99

DATE OF ORDER : 19.05.1999

Between :-

S.H.Chitra

... Applicant

And

1. The Chairman,  
Railway Recruitment Board,  
18 Millers Rd, Bangalore-500 046.
2. The Chairman,  
Railway Recruitment Board,  
IRISET Complex, Tarnaka Rd, Sec'bad-500 017.
3. The Divisional Personnel Officer,  
SC Rlys, Guntakal Division, Guntakal.
4. The Sr.Divisional Mechanical Engineer/  
Diesel, SC Rlys, Guntakal Division, Guntakal.
5. The Chief Personnel Officer, SC Rlys,  
Rail Nilayam, Sec'bad.

... Respondents

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Counsel for the Applican& : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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... 2.



(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

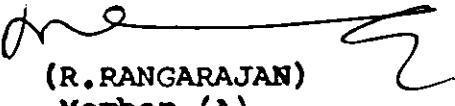
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Heard Sri S.Ramakrishna Rao, counsel for the Applicant and Sri NR Devaraj, Standing Counsel for the Respondents.

2. The applicant was issued with the show cause notice for terminating his services in view of the irregularities in selecting him by the impugned notice dated 21.4.1999 (Annexure-I page-11 to the OA). This is challenged in this O.A. The contentions raised and relief asked for in this OA are similar to that of OA 758/99 which was disposed of today. Hence the following direction is issued :

The applicant, if so advised, may submit a detailed representation to the impugned show cause notice dated 21.4.1999 within the stipulated time. If such a representation is received from the applicant within the prescribed time, the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after perusal of the representation of the applicant, such an order should come into force only after 20 days of the receipt of the order by the applicant.

3. With the above direction OA is disposed of at the admission stage itself. No order as to costs.

  
(R. RANGARAJAN)  
Member (A)

  
(D.H. NASIR)  
Vice-Chairman

Dated: 19th May, 1999.  
Dictated in Open Court.

av1/



C.C. Today

1ST AND 2ND COURT.

COPY TO:-

1. HONJ
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPARE

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR  
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :  
MEMBER (J)

ORDER: 19.5.99

ORDER & JUDGEMENT

MA. / PA. / CP. NO.

in

OA. NO. 759/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS T

SRR

केन्द्रीय अधिकारिक विभिन्न  
Central Administrative Tribunal  
भैरव / DESPATCH

24 MAY 1999

हैदराबाद स्थायी बैठक  
HYDERABAD BENCH